

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No.145 of 2024 (SZ)

IN THE MATTER OF:

Arunkumar Sermakkani and Ors.

... Applicant(s)

Versus

Union of India and Ors.

... Respondent(s)

S.NO.	DATE	DESCRIPTION	PG NO.
1.	26.07.2024	Counter Affidavit of behalf of Respondent No. 2	1 - 4
2.	26.03.2015	Annexure 1 - Terms of Reference (ToR) was granted to the Project Proponent M/s Indus TMT Industries Limited vide Letter No. SEIAA-TN/F-3297/KRNGI/M-LXIV/TOR-216/2015	5 - 9
3.	30.03.2017	Annexure 2 - 85th Meeting of SEAC	10 – 11
4.	13.06.2017	Annexure 3 - 219th Meeting of SEIAA	12
5.	14.06.2017	Annexure 4 - Environmental Clearance was granted to the project proponent vide Letter No. SEIAA/TN/F.3297/EC/3(a)/48/2015	13 – 23
6.	27.04.2022	Annexure 5 - 266th Meeting of SEAC	24 – 25
7.	21.05.2022	Annexure 6 - 276th Meeting of SEAC	26 – 27
8.	10.06.2022	Annexure 7 - 284th Meeting of SEAC	28
9.	05.07.2022	Annexure 8 - 529th Meeting of SEIAA	29 - 30

Dated at Chennai on the 9th Day of November, 2024



COUNSEL FOR THE 2nd RESPONDENT

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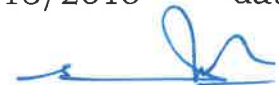
Union of India and Ors.

... Respondent(s)

COUNTER AFFIDAVIT FILED ON BEHALF OF SEIAA – TAMIL NADU

I, A.R. Rahul Nadh, I.A.S., aged about 36 years, working as Member Secretary, State Level Environment Impact Assessment Authority, Tamil Nadu (SEIAA-TN) having office at Third Floor, Panagal Maaligai, Saidapet, Chennai – 600015, do hereby solemnly affirm and sincerely state as follows:

1. I am filing this counter affidavit on behalf of the ~~Second~~ Respondent, State level Environmental Impact Assessment Authority herein referred to as the SEIAA and as such I am well acquainted with the facts and the circumstances of the case from the records available in this office.
2. I have perused the original application and deny all the averments and allegations stated therein except those that are specifically admitted hereunder and put the Applicants to strict proof of the same.
3. It is respectfully submitted that Terms of Reference (ToR) was granted to the Project Proponent M/s Indus TMT Industries Limited vide Letter No. SEIAA-TN/F-3297/KRNGI/M-LXIV/TOR-216/2015 dated 26.03.2015.



Member Secretary
STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY - TN
Panagal Maligai, No.1, Jeenias Road,
Saidapet, Chennai - 15

4. It is respectfully submitted that the Project Proponent M/s Indus TMT Industries Limited has applied for Environment Clearance for the Proposed Expansion of Existing Steel Rolling Mill for the enhance the production of steel bars & rods from 72,000 TPA to 1,45,000 TPM located at S.F.No. 251/1,2,277/1A1 1A2, 1B2, 1C1, 1C2, 1D1, 1D2, 1E, 277/2, 278/1A,1B,1C,1D, 285/1A, 286/1,2,3,4,5,6,7 & 287/1 Kalukondapalli village, Denkanikottai Taluk, Krishnagiri district, Tamil Nadu vide proposal No. SIA/TN/IND2/18808/2015 dated 10.03.2017.
5. It is respectfully submitted that the proposal was placed before the SEAC in its 85th meeting held on 30.03.2017. The Committee observed that the above project comes under Item No 3 (a) of the Schedule. After the presentation made by the proponent the Committee decided to recommend the proposal for the grant of EC.
6. It is respectfully submitted that subsequently, the proposal was placed before the Authority in its 219th meeting held on 13.06.2017. After detailed discussions, the Authority decided to recommend the project for the issue of Environment Clearance.
7. It is respectfully submitted that in this regard Environmental Clearance was granted to the project proponent vide Letter No. SEIAA/TN/F.3297/EC/3(a)/48/2015 dated 14.06.2017.
8. It is respectfully submitted that the project proponent, M/s Indus TMT Industries Limited has applied for amendment in the Environmental Clearance issued for the Proposed expansion of existing Steel Rolling Mill at S.F.No. S.F.No. 251/1,2, 277/1A1, 1A2, 1E31, 182,1C1, 1C2, 1D1, 1D2JE, 277/2, 278/I A, 1B, 1C, 1D, 285/1 A, 286/ 1,2,3,4,5,6,7 & 287/1, Kalukondapalli Village, Denkanikottai Taluk, Krishnagiri District, Tamil Nadu.
9. It is respectfully submitted that the proposal was placed for appraisal in the 266th meeting of SEAC held on 27.04.2022. The SEAC Noted the following

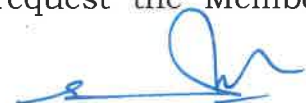


- i. The project/activity is covered under category "B1" of Item 3(a) "Metallurgical Industries (ferrous & nonferrous) of the schedule to the EIA Notification.,2006.
- ii. Earlier, the PP has obtained Environmental Clearance vide Lr. No, SEIAATTN/F.3297/EC/3(a)/48/2015 dated 14.06,2017 for the following:
 - a. Steel Bars and Rods -145000 TPA
 - b. M.S. Billets -156000 TPA
- iii. Now the Proponent has applied seeking Amendment to the aforesaid Environmental Clearance and has furnished the following reason:

"MA Indus TMT Industries Limited has obtained Environmental Clearance for the manufacturing of TMT rods and a total plot area of 25.64 acres. Now the unit will plan to remove 1.13 acres from existing premises and provide for leasing. Hence the unit is applied for the EC Amendment for 24.57 acres"

During the meeting the Committee noted that neither NABET accredited consultant nor the PP not present. SEAC therefore decided to defer the proposal.

- 10.** It is respectfully submitted that the proposal was subsequently placed in the 276th SEAC meeting held on 21.05.2022. During the meeting the Committee noted that neither NABET accredited consultant nor the PP not present. SEAC therefore decided to defer the proposal.
- 11.** It is respectfully submitted that the proposal was again placed in the 284th SEAC meeting held on 10.06.2022. The SEAC noted that the project proponent has made the request for withdraw the proposal and therefore SEAC decided to defer the Proposal.
- 12.** It is respectfully submitted that in view of the above the proposal was placed in the 529th Authority meeting held on 05.07.2022. After detailed discussions, the Authority decided to request the Member



Secretary, SEIAA-TN to communicate the decision of SEAC to the project proponent.

- 13.** It is respectfully submitted that the monitoring and compliance of EC conditions comes under the purview of TNPCB & Integrated Regional Office, Chennai.

Therefore, it is humbly prayed that this Hon'ble Tribunal may be pleased to record and pass orders as this Hon'ble Tribunal may deem to fit and proper in light of the facts and circumstances of this case and thus render justice.



Member Secretary
STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY - TN
Panagal Maligai, No.1, Jeenis Road,
Saidapet, Chennai - 15

Solemnly affirmed in Chennai
On this the day of 26th July 2024
signed his name in my presence

Before me,

Advocate, Chennai

Final EIA Report for the Proposed Expansion of Steel Rolling Mill at Kalukondapalli Village	M/s. Indus TMT Industries Limited
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TERMS OF REFERENCE

**DR. H.MALLESHAPPA, I.F.S.,
MEMBER SECRETARY**



**STATE LEVEL ENVIRONMENT
IMPACT ASSESSMENT AUTHORITY,
TAMILNADU,
3rd Floor, Panagal Maaligal,
No.1 Jeeris Road, Saidapet,
Chennai – 600 015.**

Letter No. SEIAA-TN/F-3297/KRNGI/M-LXIV/TOR-216/2015 Dated 26.03.2015

To

The Director,
M/s Indus TMT Industries Limited,
(Formerly M/s Apple Rolling Mills Ltd)
Kappakal Road, Hosur-Tha y Road,
Uliveernapalli, Kalukondapalli Village,
Denkanikottai Taluk,
Krishnagiri District.
Pin code - 635 114.

Sir,

Sub: SEIAA, Tamil Nadu - Application seeking Environmental Clearance for the project proposal of expansion of existing steel rolling mill located at S.Nos 251/1,2, 277/1A1, 1A2, etc of Kalukondapalli village, Denkanikottai taluk, Krishnagiri district by M/s Indus TMT Industries Limited to enhance the production of steel bars & rods from 72,000 TPA to 1,45,000 TPA - Project proposal comes under Item No. 3(a) & Category 'B1' of the Schedule to the EIA Notification, 2006 - **Terms of Reference (ToR)** prescribed for the preparation of EIA report - Regarding.

Ref: 1. Your Application received dated 09.01.2015.
2. Your letters dated 05.03.2015 & 06.03.2015.
3. 64th SEAC meeting held on 20.03.2015.

This has reference to your project proposal submitted to the State Level Impact Assessment Authority seeking Environmental Clearance for the project of expansion of existing steel rolling mill of M/s Indus TMT Industries Limited (formerly known as M/s Apple Rolling Mills Ltd) located at S.Nos 251/1,2, 277/1A1, 1A2, etc of Kalukondapalli village, Denkanikottai taluk, Krishnagiri district to enhance the production of steel bars & rods from 72,000 TPA to 1,45,000 TPA. The expansion project involves setting up of metal scrap melting plant to produce M.S Billets (1,56,000 TPA) for captive use and production enhancement of the existing steel rolling mill.

The project proposal was appraised in the 64th SEAC meeting held on 20.03.2015 vide Item No. 64-41. The Committee observed that the project proposal falls under Category 'B1' and Item No. 3(a) of the Schedule to the EIA Notification, 2006. Based on the presentation made by the proponent and the documents furnished, the Committee decided to prescribe the following Terms of References (ToRs) for the preparation of EIA report & public consultation.

1. Present land use pattern based on the satellite imagery shall be furnished.
2. Location of National parks/Wildlife sanctuary/Reserve forests within 10 km radius around the project site shall be furnished.

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Final EIA Report for the Proposed Expansion of Steel Rolling Mill at Kalukondapalli Village	M/s. Indus TMT Industries Limited
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3. Details of industries/habitations/temples/schools/hospitals etc located within 10 km radius around the project site shall be furnished.
4. Site-specific micro-meteorological data including temperature, relative humidity, wind speed with direction and rainfall shall be furnished.
5. Co-ordinates of the project site indicating existing steel rolling mill & proposed scrap melting plant separately.
6. Land use pattern of the project site mentioning existing plant area and proposed expansion area separately.
7. Details of existing steel rolling mill, mentioning start of operation, yearwise production, machines installed, present production capacity & enhancement proposal, licenses obtained with compliance report etc.
8. Details of proposed scrap melting plant mentioning production capacity shall be furnished.
9. List of all raw materials required for production of existing & proposed expansion project indicating source of supply and its capacity utilization in the process shall be furnished.
10. Details of existing manpower and proposed addition for expansion project.
11. NOC obtained from Competent Authority (SGWA/WRO) for drawl of ground water for the needs of the existing as well as proposed expansion project.
12. Details of domestic waste water & its treatment & disposal.
13. Details of water requirement for cooling purposes in the process and the method of treatment and disposal of waste stream of bleed off.
14. Plan of improvement of solar evaporation pan taking into account of expansion proposal as well as increase in discharge during rainy seasons.
15. Technical specification of melting furnaces, re-heating furnaces, mill stand etc mentioning capacity utilisation in production process shall be furnished in existing & proposed expansion project separately.
16. Material balance for process activity shall be furnished separately for existing & proposed expansion project.
17. Manufacturing process shall be furnished in detail.
18. Details of storage of coal & metal scraps, method of utilisation in the melting, reheating furnace, pollution control measures proposed to control dust emission during handling of coal shall be addressed separately.
19. Total capital cost and recurring cost/annum earmarked for environment pollution control measures.
20. Ambient air quality observed at 8 locations within 10 km radius of the project site shall be furnished. Pictorial and tabular presentation of meteorological data shall be presented.
21. The suspended particulate matter present in the ambient air should be monitored. Chemical composition of the RSPM shall be furnished.
22. Air quality modeling for Steel Plant for specific pollutants should be applied. APC measures proposed for the control of emissions from the all process sources shall also be included.

Final EIA Report for the Proposed Expansion of Steel Rolling Mill at Kalukondapalli Village	M/s. Indus TMT Industries Limited
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23. Design details of APC measures proposed for melting furnaces & reheating furnaces, mentioning quantity of water requirement initial and daily makeup and quantity of bleed off from each system.
24. Details of management solar pan residues and oil/sludge/scale generation in the continuous recycling of water for cooling purposes in the mill stand.
25. Impact on the environment by transport and handling of all raw materials and end products shall be assessed and furnished.
26. An action plan to control and monitor secondary and fugitive emissions as per CPCB guidelines shall be included.
27. Gaseous emissions for one season shall be observed other than monsoon season.
28. Permission for the drawl of ground water from the Competent Authority and water balance data including quantity of effluent generated, recycled, reused and discharged shall be provided. Scheme for STP for treatment of sewage shall be provided. Methods proposed to be adopted for the water conservation shall also be provided with acceptable design criteria.
29. Monitoring of ground water for assessing the level of pollutants identifiable with process and products at eight locations around the process production site, raw material storage area and near solid waste dump zone shall be done and included in the report. Geological and hydro geological and ecological observations made at the project site shall be carried out and the data shall be furnished.
30. Details of solid/hazardous wastes such as furnace slag, solar pan residues, ash, waste oil etc generated/to be generated from the process operation including scientific disposal of the same shall be furnished.
31. Firm commitment obtained from cement industries for utilisation of furnace slag generated in the process for further beneficial use.
32. Modelling on risk assessment of fire.
33. Risk assessment and damage control shall be addressed.
34. Plan for implementation of scheme on occupational health of the workers shall be furnished.
35. Green belt development plan (33% of total project area) as per CPCB guidelines shall be furnished.
36. Scheme for implementation of the rainwater harvesting shall be furnished.
37. Socio-economic development activities around the project site shall be highlighted.
38. Determination of atmospheric inversion level at the project site and assessment of ground level concentration of pollutants from the stack emission based on site specific meteorological features shall be done and data shall be provided.
39. Necessary environmental protection measures proposed for the generators (DG sets) as per the norms of CPCB shall be furnished.
40. Integrated study on noise & vibration including impacts from the existing steel rolling mill.

Final EIA Report for the Proposed Expansion of Steel Rolling Mill at Kalukondapalli Village	M/s. Indus TMT Industries Limited
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41. Surface water quality of nearby water bodies (rivers and drains) if any at upstream and downstream of the project area shall be furnished.
42. Location of National Parks, Sanctuaries, Biosphere Reserves, Wildlife Corridors, Tiger/Elephant reserves (existing as well as proposed) if any within 10 kms of the project site, necessary clearance due to proximity of the ecologically sensitive areas should be obtained from the State Wildlife Department/Chief Wildlife Warden under the Wildlife (Protection) Act, 1972. Hence, Clearance from NBWL shall be obtained, if the project site comes within 10 kms radius from 'Cauvery North Wild Life Sanctuary' formulated vide Notification dated 12.03.2014 by Government of Tamil Nadu.
43. Points raised during the public hearing and the commitment of the project proponent on the issues raised by the public shall be furnished. An action plan to address the issues raised during public hearing and the necessary allocation of funds for the same shall also be furnished.
44. Details of existing CSR activity and proposed CSR activity for the expansion project shall be furnished. CSR activity shall mainly focus on skill development, providing water supply & sanitation facility to the nearby government school and maintaining nearby kanmai/pond. Details in this regard shall be furnished.
45. Besides the above, the below mentioned general points should also be followed:-
 - a) A note confirming compliance of the TOR, with cross referencing of the relevant sections / pages of the EIA report should be provided.
 - b) All documents may be properly referenced with index and continuous page numbering.
 - c) Where data are presented in the report especially in tables, the period in which the data were collected and the sources should be indicated.
 - d) Where the documents provided are in a language other than English, an English translation should be provided.
 - e) While preparing the EIA report, the instructions for the proponents and instructions for the consultants issued by MoEF vide O.M. No. J-11013/41/2005-IA.II(I) dated 4th August, 2009, which are available on the website of this Ministry should also be followed.
 - f) Changes, if any made in the basic scope and project parameters (as submitted in Form-I and the F.R for securing the TOR) should be brought to the attention of SEIAA/MoEF with reasons for such changes and permission should be sought, as the TOR may also have to be altered. Post Public Hearing changes in structure and content of the draft EIA/EMP (other than modifications arising out of the Public Hearing process) will entail conducting the Public Hearing again with the revised documentation.

Final EIA Report for the Proposed Expansion of Steel Rolling Mill at Kalukondapalli Village	M/s. Indus TMT Industries Limited
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State Level Environment Impact Assessment Authority, TN | 2015

After preparing the draft EIA (as per the generic structure prescribed in Appendix-III of the EIA Notification, 2006) covering the above mentioned points, the proponent **will get the public hearing conducted** and take further necessary action for obtaining Environmental Clearance in accordance with the procedure prescribed under the EIA Notification, 2006.

The Terms of Reference (TOR) prescribed should be considered for preparation of EIA / EMP report for the above mentioned project in addition to all the relevant information as per the 'Generic Structure of FIA' given in Appendix III and IIIA in the EIA Notification, 2006. The draft EIA/EMP report shall be submitted to the TNPCB for public hearing. The issues emerged and response to the issues during public hearing process shall be incorporated in the EIA report. The final EIA report shall be submitted to the SEIAA, Tamil Nadu for obtaining environmental clearance.

The Terms of Reference (TOR) prescribed shall be valid for a period of two years from the date of issue, for submission of the EIA/EMP report including public hearing proceedings.


MEMBER SECRETARY
SEIAA-TN

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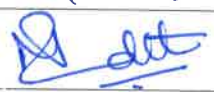


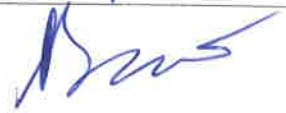

1. The Principal Secretary to Government,
Environment & Forests Dept, Govt. of Tamil Nadu,
Fort St. George, Chennai - 9.
2. The Member Secretary,
Tamil Nadu Pollution Control Board,
76, Mount Salai, Guindy,
Chennai - 600 032.
3. The ACCF(C), Regional Office of MoEF,
34, HEPC Building, 1 & 2 nd Floors,
Cathedral Garden Road, Nungampakkam,
Chennai - 600 034.
4. Monitoring Cell, I A Division,
Ministry of Environment, Forests & Climate Change,
Paryavaran Bhavan, CGO Complex, New Delhi 110003.
5. Stock file

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Minutes of the 85th SEAC Meeting held on 30th March 2017

85 th - 10 F.3297/ 2015	Proposed Expansion of Existing Steel Rolling Mill located at Kalukondapalli village, Denkanikottai Taluk, Krishnagiri district by M/s Indus TMT Industries Limited to enhance the production of steel bars & rods from 72,000 TPA to 1,45,000 TPM - issue of Environment Clearances - Schedule S. No. 3(a) of Category "B" - Metallurgical industries (ferrous & non ferrous) - Regarding.		
	<p>The Proponent of M/s Indus TMT Industries Limited has applied for Environment Clearance for the Proposed Expansion of Existing Steel Rolling Mill for the enhance the production of steel bars & rods from 72,000 TPA to 1,45,000 TPM located at Kalukondapalli village, Denkanikottai Taluk, Krishnagiri district.</p> <p>The Committee observed that the above project comes under Item No 3 (a) of the Schedule. After the presentation made by the proponent the Committee decided to recommend the proposal for the grant of EC to SEIAA after obtaining and considering the following details:</p> <ol style="list-style-type: none"> 1. Copy of Commitment letter from the local body for supply of water. 2. Details of tertiary treatment system proposed for reuse of treated sewage. 		
S.No	Name	Designation	Signature
1	Dr. K. Thanasekaran	Member	
2	Dr.A.Navaneetha Gopalakrishnan	Member	

Minutes of the 85th SEAC Meeting held on 30th March 2017

3	Dr.K.Valivittan	Member	
4	Dr.Indumathi M. Nambi	Member	
5	Dr. G. S. Vijayalakshmi	Member	
6	Dr. M. Jayaprakash	Member	
7	Shri V. Sivasubramanian	Member	
8	Shri V. Shanmugasundaram	Member	
9	Shri B. SugirtharajKoilpillai	Member	
10	Dr. P. Balamadeswaran	Co- opt Member	
11.	Shri. M.S. Jayaram	Co- opt Member	


Member-Secretary,

SEAC


Chairman, SEAC

**MINUTES OF THE 219th MEETING OF THE STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT
AUTHORITY HELD ON 13.06.2017**

Agenda No.	Description	File No.	Minutes
a)	Confirmation of the minutes of the 218 th meeting of the Authority held on 13.06.2017		The minutes of the 218 th Meeting of the Authority held on 13.06.2017 was confirmed
b)	The Action taken on the decisions of the 218 th meeting of the Authority held on 13.06.2017		The Member Secretary tabled the action taken report on the decisions of the 218 th meeting and discussed.
1.	To consider for issue of Environment Clearance to the Project Proposal of Expansion of Existing Steel Rolling Mill located at Kalukondapalli village, Denkanikottai taluk, Krishnagiri district by M/s Indus TMT Industries Limited to enhance the production of steel bars & rods from 72,000 TPA to 1,45,000 TPM.	3297	Discussed in detail, the Authority decided to recommend the project for the issue of Environment Clearance with imposing the following condition. <ol style="list-style-type: none"> 1. The Project Proponent shall ensure that the temperature at the inlet of the wet scrubber should be less than 300°C by installing adequate cooling arrangements. 2. The residue from the wet scrubber would be hazardous in nature and it shall be disposed through TSD facility. 3. 2 crores earmarked for greeneries shall be utilized for green belt development in consultation with DFO and SPCB. 4. The Project Proponent has to put up rain water harvesting storage facility of 3069.5 KL for to harvest and reuse in entire rain water during normal rains. Only when rains are resulting to flood the excess rain water recovered shall be disposed to recharge pits/wells and further access shall alone be discharged into road side stump water rain.

MEMBER SECRETARY

MEMBER

CHAIRMAN



DR. H.MALLESHAPPA.I.F.S
MEMBER SECRETARY

STATE LEVEL ENVIRONMENT
IMPACT ASSESSMENT
AUTHORITY-TAMILNADU
3rd Floor, Panagal Maaligai,
No.1 Jenis Road, Saidapet,
Chennai-15.
Phone No : 044-24359973

ENVIRONMENTAL CLEARANCE (EC)

Letter No. SEIAA / TN/F.3297/EC/3(a)/48/ 2015 dated:14.06.2017

To

The Director
M/s. Indus TMT Industries Limited
(Formerly M/s. Apple Rolling Mills Ltd)
Kappakal Road, Hosur – Thaly road,
Uliveernapalli, Kalukondapalli Village,
Denkanikotti Taluk,
Krishnagiri District – 635114.

Sir,

Sub: SEIAA, TN - Environmental Clearance - M/s Indus TMT Industries Limited - Proposed Expansion of Existing Steel Rolling Mill located at S.F.No. 251/1,2, 277/1A1, 1A2,1B1, 1B2,1C1, 1C2,1D1, 1D2,1E, 277/2, 278/1A,1B,1C,1D, 285/1A, 286/1,2,3,4,5,6,7& 287/1, Kalukondapalli Village, Denkanikottai Taluk, Krishnagiri District by M/s Indus TMT Industries Limited to enhance the production of steel bars & rods from 72,000 TPA to 1,45,000 TPA - under Category 'B1'and Schedule S.No. 3(a) - Issued - Regarding.

REF: 1.Your application for TOR dated 12.01.2015
2.ToR letter No. SEIAA-TN/F-3297/KRNGI/M-LXIV/TOR-216/2015/dated 26.03.2015.
3.Your application for Environmental Clearance dated: 27.10.2016.
4.Proposal No.SIA/TN/IND2/18808/2015 dated 10.03.2017.
5.Minutes for the 85th Meeting of the SEAC (Item No. 85-10) held on 30.03.2017.
6.Minutes of the 219th SEIAA meeting held on 14 .06.2017

1. This has reference to your application dated: 27.10.2016 submitted to the State Level Environment Impact Assessment Authority, Tamil Nadu seeking

Environmental Clearance under the Environment Impact Assessment Notification, 2006.

It is noted, interalia that the project proposal is for the Proposed Expansion of Existing Steel Rolling Mill located at S.F.No. 251/1,2, 277/1A1, 1A2,1B1, 1B2,1C1, 1C2,1D1, 1D2,1E, 277/2, 278/1A,1B,1C,1D, 285/1A, 286/1,2,3,4,5,6,7, 287/1 ,Kalukondapalli village, Denkanikottai Taluk, Krishnagiri district by M/s Indus TMT Industries Limited to enhance the production of steel bars & rods from 72,000 TPA to 1,45,000 TPA and M.S. Billet -1,56,000 TPA .

Total area acquired is 10.38 ha and expansion will be carried out in the same premises. No additional land will be required. Green belt will be developed in 2.34 ha of plant area. The co-ordinates of the plant site will be located in between Latitude -120 38' 57.65" N and Longitude- 770 45' 04.72" E .No National Parks; Wildlife Sanctuaries are located within 10 km radius of the project site. No interstate boundary is located within the 5 Km from the project site. The project does not involve any Rehabilitation & Resettlement .Total cost of the project is Rs. 5000.00 Lakhs.

During expansion, Induction Furnaces (2 × 25 TPH) & (1 × 30TPH) will be installed. The following items will be produced after expansion:

Products	Existing (TPA)	After expansion (TPA)
Steel Bars and Rods	72,000	1,45,000
M.S. Billet	---	1,56,000

It is proposed to utilize MS Scraps – 1,29,000 TPA & Sponge iron – 34,000 TPA as raw materials for production of M.S.Billets of 1,56,000 TPA and remaining 12,000 TPA slag from the furnaces is utilized in the cement industries for beneficial uses. The M.S.Billets of 1,56,000 TPA is utilized as raw material for the production of Steel Bars and Rods- 1,45,000 TPA as captive purpose and remaining

11,000 TPA scrap is disposed to the authorized recyclers. Power requirement will be 22000KVA with a backup of 2 numbers of 500 KVA D.G. Set.

Total fresh water requirement of 56 KLD will be sourced from Local Panchayat. Trade effluent of 0.2KLD will be generated from wet scrubbers attached to the induction furnaces, the effluent from the wet scrubber will be evaporated in the existing Solar Evaporation Pan of size 58.5m². Residue from Solar evaporation pan will be disposed off to appropriate authorities as per TNPCB norms. 282KLD trade effluent will be generated from Quenching process and 132KLD trade effluent from the Billet Cooling process, out of which 414KLD of the total requirement of 470KLD will be recycled to the process. 13KLD of Sewage will be generated during operation phase.

Sewage of 13 KLD will be generated during operation phase it is proposed to treated in the Sewage Treatment plant of 15 KLD capacity and the treated sewage will be used for gardening purposes.

Flue gas from the Reheating Furnace will pass through the air pollution control measure wet scrubber system. Stack of height 30m with wet scrubber to control gaseous emission from reheating furnace will be provided. Common stack of height 40m will be provided for the discharge of emission from the induction furnaces. End cutting, Misroll sand Mill scale will be reused in Steel melting plant.

The project activity is of Category "B1" and comes under S.No.3 (a) in the Schedule of EIA Notification, 2006. The Proposal was appraised by the State Level Expert Appraisal Committee in the 64th meeting held on 20th March 2015, as per the prescribed procedure in the light of provisions under the EIA Notification, 2006 and on the basis of the mandatory documents enclosed with the application. TOR was prescribed by the SEAC for EIA studies including Public consultation. Public consultation was held on 30.11.2016. Subsequently the proposal was appraised by the SEAC in its 85th meeting held on 30.03.2017 based on the submission of the revised EIA prepared in accordance with the TOR and SEAC recommended to the SEIAA, Tamil Nadu to grant Environmental Clearance to this project. The proposal was considered by the SEIAA, Tamil Nadu in its 219th meeting held on 14.06.2017

and the proposal was discussed in detail and decided to issue EC. Accordingly, the SEIAA hereby accords Environmental Clearance to the above project under the provisions of EIA Notification dated 14th September, 2006 as amended, with validity for a period of 5 years to start operations by the plant , subject to the strict compliance of the following Specific and General conditions:

2. Part A- Specific Conditions:

- i. The project authorities should advertise with basic details at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of clearance. The press releases also mention that a copy of the clearance letter is available with the State Pollution Control Board and also at website of SEIAA, TN. The copy of the press release should be forwarded to the Regional Office of the Ministry of Environment and Forests located at Chennai and SEIAA-TN at <http://seiaa.tn.gov.in>
- ii. Electric induction furnace shall be provided with hood with ducting and connected to an Induced Draft (ID) fan outside the building to extract fumes from melting process. Wet scrubber shall be provided to the Electric induction furnace and to the Producer gas fired furnace (re-rolling mill) to control gaseous emissions to control the particulate emissions below 100mg/Nm³. Data on ambient air quality, stack emissions and fugitive emissions shall be regularly submitted to the Regional Office of the Ministry of Environment Forests & Climatic Change (MoEF&CC) at Chennai / Tamil Nadu Pollution Control Board(TNPCB) and Central Pollution Control Board (CPCB) once in six months.
- iii. Gaseous emissions including secondary fugitive emissions from all the sources shall be controlled within the latest permissible limits issued by the MoEF& CC and regularly monitored and reports submitted to MoEF & CC Regional Office at Bengaluru, CPCB and TNPCB. Guidelines / Code of Practice issued by the CPCB shall be followed.

- iv. The wet scrubber installed for the stack shall ensure that the temperature at the inlet of the scrubber should be less than 300°C by installing adequate cooling arrangements.
- v. The residue from the wet scrubber would be hazardous in nature and it shall be disposed through TSD facility.
- vi. 2 crores earmarked for greeneries shall be utilized for green belt development in consultation with DFO and SPCB.
- vii. The Project Proponent has to put up rain water harvesting storage facility of 3069.5 KL for to harvest and reuse in entire rain water during normal rains. Only when rains are resulting to flood the excess rain water recovered shall be disposed to recharge pits/wells and further access shall alone be discharged into road side stump water rain.
- viii. The scrubber effluent from wet scrubbers shall be evaporated in Solar Evaporation Pan of adequate size. No wastewater shall be discharged outside the plant premises and 'Zero' discharge shall be strictly adopted as proposed. Domestic wastewater shall be treated in STP.
- ix. Slag shall be subject to Toxic Chemical Leachability Potential (TCLP) test before using for further beneficial use and shall be used only when found non-hazardous. All the solid wastes like slag and SEP residue shall be stored separately at designated place only. SEP residue shall be disposed of in accordance with the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- x. The Proponent has to furnish the Commitment letter obtained from cement industries for utilisation of furnace slag generated in the process activity for further beneficial use while applying for consent to Operator for Expansion to TNPCB.
- xi. All the roads shall be tarred and water sprinkling shall be ensured to control dust emissions from all the vulnerable sources like raw material handling and storage areas. All the material transfer points, discharge points and raw material storage area shall be completely covered. Dust extraction system shall be provided to storage, transfer points and material handling areas Monitoring of fugitive emissions in the work zone environment shall be

- carried out regularly as per the CPCB guidelines and reports submitted to TNPCB / CPCB and MoEF & CC Regional Office at Chennai.
- xii. It shall be ensured that the area drainage is not disturbed.
 - xiii. Scheme for implementation for harnessing solar power within the premises of the plant particularly at available roof tops shall be formulated and status of implementation shall be submitted to the MoEF & CC Regional Office at Chennai from time to time
 - xiv. Regular monitoring of ground level concentration of SO₂, NO_x, RSPM (PM₁₀ & PM_{2.5}) etc. shall be carried out in the impact zone and records maintained. If at any stage these levels are found to exceed the prescribed limits, necessary control measures shall be provided immediately. The location of the monitoring stations and frequency of monitoring shall be decided in consultation with Tamil Nadu Pollution Control Board. Periodic reports shall be submitted to the MoEF & CC Regional Office at Chennai. The data shall also be put on the website of the company. The National Ambient Air Quality Standards issued by the Ministry vide G.S.R. No. 826(E) dated 16th November, 2009 shall be followed.
 - xv. Ambient air quality monitoring (AAQM) stations shall be set up as per statutory requirement. The locations of ambient air quality monitoring stations shall be decided in consultation with the Tamil Nadu Pollution Control Board and it shall be ensure that at least one station is installed in the up wind and another in the downwind direction as well as where maximum ground level concentrations are anticipated.
 - xvi. The Project proponent shall provide adequate safety and ventilation arrangements in the furnace area.
 - xvii. Adequate safety measures shall be provided in the plant area to check/minimize spontaneous fires especially during summer season. Copy of these measures with full details along with location plant layout shall be submitted to the SEIAA, TN as well as to the MoEF & CC Regional Office at Chennai.
 - xviii. The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc., on all sources of noise generation. The ambient

noise levels shall conform to the standards prescribed under Environment (Protection) Rules, 1989.

- xix. The Proponent shall furnish an undertaking that they will abide by the conditions by the recommendations mentioned in the EMP report furnished by them.
- xx. It is mandatory for the project proponent to furnish to the SEIAA, Half yearly compliance report in hard and soft copies on 1st June and 1st December of each calendar year in respect of the conditions stipulated in the prior Environmental clearance.

3. Part B - General Conditions:

- i. The Environmental Clearance does not absolve the applicant/proponent of his obligation/requirement to obtain other statutory and administrative clearance from the concerned statutory and administrative authorities.
- ii. No further expansion or modifications in the plant shall be carried out without prior approval of the SEIAA, TN.
- iii. "Consent for Establishment" shall be obtained from the Tamil Nadu Pollution Control Board and a copy shall be furnished to the SEIAA, Tamil Nadu before taking up of any construction activity at the site.
- iv. Green Belt consisting of 3 tiers of plantations of native species around the plant boundary comprising of at least 33% of total land shall be raised. The density of trees shall not be less than 2500 per Ha and rate of survival at least 80%.
- v. Proper housekeeping shall be ensured and all the raw material including scrap, coal etc., shall be stored at designated places.
- vi. The project proponent shall undertake rain water harvesting measures and shall develop water storage for use in operation of the plant. Rain water harvesting system shall be put in place which shall comprise of rain water collection from the built up and open area in the plant premises. Action plan for implementation shall be submitted to the MoEF & CC ,Regional Office at Chennai **within six months**.

- vii. The project proponent shall also adequately contribute in the development of the neighboring villages. Special package with implementation schedule for providing potable drinking water supply in the nearby villages and schools shall be undertaken in a time bound manner.
- viii. An amount of **Rs. 10.00 lakhs** shall be earmarked as one time capital cost for CSR programme. Subsequently a recurring expenditure **Rs. 2.00 Lakhs** per annum till the life of the plant shall be earmarked as recurring expenditure for CSR activities. Details of the activities to be undertaken shall be submitted **within four months** along with road map for implementation to the SEIAA, TN.
- ix. CSR schemes should address Public Hearing issues and shall be undertaken based on need assessment in and around the villages within 5 km of the site and in constant consultation with the village Panchayat and the District Administration.
- x. It shall be ensured that in-built monitoring mechanism for the schemes identified is in place and annual social audit shall be got done from the nearest government institute of repute in the region. The project proponent shall also submit the status of implementation of the scheme from time to time.
- xi. An Environmental Cell shall be created at the project site itself and shall be headed by an officer of appropriate seniority and qualification. It shall be ensured that the Head of the Cell shall directly report to the Head of the Organization.
- xii. All the measures regarding occupational health surveillance of the workers shall be undertaken and regular medical examination of all the employees shall be ensured as per the Factories Act and records maintained.
- xiii. The project proponent shall also comply with all the environmental protection measures and safeguards recommended in the EIA / EMP report.
- xiv. The company must undertake socio-economic development activities in the surrounding villages like community development programs, educational programs, drinking water supply and health care etc.
- xv. As proposed, Rs. 121.00 Lakhs and Rs. 23.25 Lakhs shall be earmarked towards capital cost and recurring cost/annum for environmental pollution

- control measures and judiciously used to implement the conditions stipulated by the SEIAA, TN as well as the State Government. An implementation schedule for implementing all the conditions stipulated herein shall be submitted to the Ministry's Regional Office at Chennai. The funds so provided shall not be diverted for any other purpose.
- xvi. Risk and Disaster Management Plan along with the mitigation measures should be prepared and a copy submitted to the Regional office of the MOEF & CC at Chennai, TNPCB and CPCB within 3 months of issue of Environment Clearances.
- xvii. The Project Proponent shall inform the public that the project has been accorded environmental clearance by the SEIAA, TN and copies of the clearance letter are available with the TNPCB and may also be seen at Website of the SEIAA, TN at <http://seiaa.tn.gov.in>. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same should be forwarded to the Regional office of the MoEF & CC at Chennai.
- xviii. The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the Regional Office of MoEF & CC, Chennai, the Zonal Office of CPCB, Bengaluru and the TNPCB. This shall also be put on the website of the Company by the proponent.
- xix. The Environmental Statement for each financial year ending 31st March in Form-V as is mandated has to be submitted by the project proponent to the Tamil Nadu Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the Regional Office of MoEF& CC, Chennai by e-mail.
- xx. The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF& CC, Chennai, the respective Zonal Office of CPCB,

- Bengaluru and the TNPCB. The criteria pollutant levels namely; SPM, RSPM, SO₂, NO_x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
- xxi. A copy of the clearance letter shall be sent by the proponent to the Commissioner, Thali Panchayat Union, Denkanikottai Taluk, Krishnagiri District and the Local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
- xxii. Project authorities shall inform the MoEF & CC Regional Office at Chennai as well as the SEIAA, TN, the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work.
- xxiii. Full cooperation shall be extended to the Scientists/Officers from the Ministry / Regional Office of the Ministry / CPCB/ SPCB who would be monitoring the compliance of environmental status.

4.0. The SEIAA, TN reserves the right to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the SEIAA, TN. The SEIAA, TN may also impose additional environmental conditions or modify the existing ones, if necessary.

5.0. The environmental clearance accorded shall be valid for a period of 5 years to start the operations by the plant.


6.0. Environmental Clearance is issued based on the details furnished as above. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

7.0 The SEIAA, TN reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.

8.0. The above stipulations would be enforced, inter-alia under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous and Other Wastes (Management and Transboundary Movement) Rules,

2016 and its amendments, the Public Liability Insurance Act, 1991 and its amendments.

9.0 Any appeal against this environmental clearance shall lie with the Hon'ble National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

 **MEMBER SECRETARY
SEIAA-TN**

Copy to:-

1. The Secretary to Government, Environment & Forests Dept, Govt. of Tamil Nadu, Fort St. George, Chennai - 9.
2. The Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD Cum-Office Complex, East Arjun Nagar, New Delhi 110032.
3. The Member Secretary, Tamil Nadu Pollution Control Board, 76, Mount Salai, Guindy, Chennai-600 032.
4. The CCF, Regional Office, Ministry of Environment & Forest (SZ), KendriyaSadan, IV floor, E&F wings, 17th Main Road, Koramangala II Block, Bengaluru - 560034.
5. Monitoring Cell, I A Division, Ministry of Environment & Forests, Paryavaran Bhavan, CGO Complex, New Delhi 110003.
6. The Commissioner, Thali Panchayat Union, Denkanikottai Taluk, Krishnagiri District.
7. Stock File.

due to traffic again before getting consent to operate from TNPCB and submit a copy of the same to SEIAA.

21. Solar energy should be at least 10% of total energy utilization. Application of solar energy should be utilized maximum for illumination of common areas, street lighting etc.
22. That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the project proponent.
23. As per the MoEF&CC Office Memorandum F.No. 22-65/2017-IA.III dated: 30.09.2020 and 20.10.2020, the proponent shall include demolishing plan & its mitigation measures in the EMP and adhere the same as committed.
24. The proposed CER amount of Rs. 200 lakh shall be spent as committed before the issue of Environmental Clearance.
25. The project proponent shall submit the proof for the action taken by the state Government/TNPCB against project proponent under the provisions of section 19 of the Environment (Protection) Ac, 1986 as per the EIA Notification dated: 14.03.2017 and amended 08.03.2018.
26. The proponent shall furnish the detail about the built-up area for all the buildings with floor wise to TNPCB every year along with the compliance report for the Environmental Clearance.
27. Any violations and subsequent suitable action may be decided by SEIAA, as deemed appropriate, if arises.

Agenda No: 266-2

(File No: 3297/2021)

Proposed expansion of existing Steel Rolling Mill at SF.No. S.F.No. 251/1,2, 277/1A1, 1A2, 1B1, 1B2, 1C1, 1C2, 1D1, 1D2, 1E, 277/2, 278/1 A, 1B, 1C, 1D, 285/1 A, 286/ 1,2,3,4,5,6,7 & 287/1, Kalukondapalli Village, Denkanikottai Taluk, Krishnagiri District, Tamil Nadu by M/s Indus TMT Industries Limited - For amendment in Environmental Clearance issued (SIA/TN/IND/252026/2022, dated: 18.01.2022)


MEMBER SECRETARY
SEAC -TN


CHAIRMAN
SEAC- TN

The proposal was placed for appraisal in this 266th meeting of SEAC held on 27.4.2022. The details of the project furnished by the proponent are given in the website (parivesh.nic.in).

The SEAC noted the following:

1. The project proponent, M/s Indus TMT Industries Limited has applied for amendment in the Environmental Clearance issued for the Proposed expansion of existing Steel Rolling Mill at S.F.No. 251/1,2, 277/1A1, 1A2, 1B1, 1B2,1C1,1C2,1D1,1D2,1E,277/2, 278/1 A,1B, 1C, 1D, 285/1 A, 286/1,2,3,4,5,6,7 & 287/1, Kalukondapalli Village, Denkanikottai Taluk, Krishnagiri District, Tamil Nadu.
2. The project/activity is covered under category "B1" of Item 3(a) "Metallurgical Industries (ferrous & non ferrous) of the schedule to the EIA Notification,2006.
3. Earlier, the PP has obtained Environmental Clearance vide Lr. No. SEIAA/TN/F.3297/EC/3(a)/48/2015 dated 14.06.2017 for the following:
 - a. Steel Bars and Rods -145000 TPA
 - b. M.S. Billets -156000 TPA
4. Now the Proponent has applied seeking Amendment to the aforesaid Environmental Clearance and has furnished the following reason:

"M/s. Indus TMT Industries Limited has obtained Environmental Clearance for the manufacturing of TMT rods and a total plot area of 25.64 acres. Now the unit will plan to remove 1.13 acres from existing premises and provide for leasing. Hence the unit is applied for the EC Amendment for 24.51 acres"

Description	As per EC vide Lr Dt. 14.06.2017	Amendment sought
Total Area	25.64 Acres	24.51 Acres

The proposal was placed in this 266th SEAC Meeting held on 27.4.2022. During the meeting the Committee noted that neither NABET accredited consultant nor the PP not present. SEAC therefore decided to defer the proposal.


MEMBER SECRETARY
SEAC -TN


CHAIRMAN
SEAC- TN


Districts in Tamil Nadu and the same connected to power Grid. The installed capacity of solar energy should be at least 50% of total energy utilization.

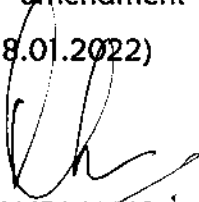
23. The PP shall construct a pond of appropriate size in the earmarked OSR land in consultation with the local body. The pond should be modelled like a temple tank with parapet walls, steps, etc. The pond is meant to play three hydraulic roles, namely (1) as a storage, which acted as insurance against low rainfall periods and also recharges groundwater in the surrounding area, (2) as a flood control measure, preventing soil erosion and wastage of runoff waters during the period of heavy rainfall, and (3) as a device which was crucial to the overall eco-system.
24. That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the project proponent.
25. As per the MoEF&CC Office Memorandum F.No. 22-65/2017-IA.III dated: 30.09.2020 and 20.10.2020, the proponent shall include demolishing plan & its mitigation measures in the EMP and adhere the same as committed.
26. As accepted by the Project Proponent the CER cost is Rs. 2 Crore and the amount shall be spent for the infrastructure development of Vandalur Zoo through the State Forest Department.

Agenda No: 276-10

(File No: 3297/2021)

Proposed expansion of existing Steel Rolling Mill at SF.No. S.F.No. 251/1,2, 277/1A1, 1A2, 1B1, 1B2,1C1,1C2,1D1,1D2,1E,277/2, 278/1 A,1B, 1C, 1D, 285/1 A, 286/1,2,3,4,5,6,7 & 287/1, Kalukondapalli Village, Denkanikottai Taluk, Krishnagiri District,Tamil Nadu by M/s Indus TMT Industries Limited - For amendment in Environmental Clearance issued (SIA/TN/IND/252026/2022, dated: 18.01.2022)


MEMBER SECRETARY
SEAC -TN


CHAIRMAN
SEAC- TN

The proposal was placed for appraisal in this 276th meeting of SEAC held on 21.5.2022. The details of the project furnished by the proponent are given in the website (parivesh.nic.in).

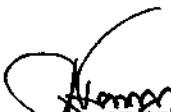
The SEAC noted the following:


1. The project proponent, M/s Indus TMT Industries Limited has applied for amendment in the Environmental Clearance issued for the Proposed expansion of existing Steel Rolling Mill at SF.No. S.F.No. 251/1,2, 277/1A1, 1A2, 1B1, 1B2,1C1,1C2,1D1,1D2,1E,277/2, 278/1 A,1B, 1C, 1D, 285/1 A, 286/1,2,3,4,5,6,7 & 287/1, Kalukondapalli Village, Denkanikottai Taluk, Krishnagiri District, Tamil Nadu.
2. The project/activity is covered under category "B1" of Item 3(a) "Metallurgical Industries (ferrous & non ferrous)" of the schedule to the EIA Notification, 2006.
3. Earlier, the PP has obtained Environmental Clearance vide Lr. No. SEIAA/TN/F.3297/EC/3(a)/48/2015 dated 14.06.2017 for the following:
 - a. Steel Bars and Rods -145000 TPA
 - b. M.S. Billets -156000 TPA
4. Now the Proponent has applied seeking Amendment to the aforesaid Environmental Clearance and has furnished the following reason:

"M/s. Indus TMT Industries Limited has obtained Environmental Clearance for the manufacturing of TMT rods and a total plot area of 25.64 acres. Now the unit will plan to remove 1.13 acres from existing premises and provide for leasing. Hence the unit is applied for the EC Amendment for 24.51 acres"

Description	As per EC vide Ir Dt. 14.06.2017	Amendment sought
Total Area	25.64 Acres	24.51 Acres

The proposal was placed in this 276th SEAC Meeting held on 21.5.2022. During the meeting the Committee noted that neither NABET accredited consultant nor the PP was present. SEAC, therefore, decided to defer the proposal.


MEMBER SECRETARY
SEAC -TN


CHAIRMAN
SEAC- TN

30.09.2020 and 20.10.2020 the proponent shall furnish the detailed EMP.

Agenda No. 284-18

(File No. 3297/2022)

Proposed expansion of existing Steel Rolling Mill at SF.No. S.F.No. 251/1,2, 277/1A1, 1A2, 1B1, 1B2,1C1,1C2,1D1,1D2,1E,277/2, 278/1 A,1B, 1C, 1D, 285/1 A, 286/1,2,3,4,5,6,7 & 287/1, Kalukondapalli Village, Denkanikottai Taluk, Krishnagiri District,Tamil Nadu by M/s Indus TMT Industries Limited - For amendment in Environmental Clearance issued (SIA/TN/IND/252026/2022, dated: 18.01.2022)

The proposal was placed in this 284th SEAC Meeting held on 10.6.2022. The project proponent gave detailed presentation. The details of the project furnished by the proponent are available in the website (parivesh.nic.in).

The SEAC noted that the PP has made the request for withdraw the proposal, and therefore, SEAC decided to defer the proposal.

Agenda No. 284-19


(File No: 6443/2022)

Proposed Expansion of Steel Melting Plant from 1,42,000 TPA to 2,88,000 TPA of MS Billets and 2,50,000 TPA of TMT Bars located at Plot No. B-1/S, 39-52,B1/S part, SIPCOT Industrial Complex, Pappankuppam Village, Gummidipoondi Taluk, Tiruvallur District, Tamil Nadu by M/s. ARS Steels and Alloy International Private Limited - For Environmental Clearance. (SIA/TN/IND/59690/2017 dated 06.01.2021)

The proposal was placed for appraisal in this 284th SEAC meeting held on 10.6.2022. The project proponent gave a detailed presentation. The details of the project furnished by the proponent are given in the website (Parivesh.nic.in).

The SEAC noted the following:

1. The project proponent proposes an Expansion of Steel Melting Plant from 1,42,200 TPA to 2,88,000 TPA of MS Billets and 2,50,000 TPA of TMT Bars at Pappankuppam Village, SIPCOT Industrial Complex, Gummidipoondi Taluk, Tiruvallur District, Tamil Nadu.
2. ToR issued by SEIAA-TN vide Lr.No.SEIAA-TN/F.No.6443/2017/3 (a)/ARS/ToR-494/2018 dated: 08.06.2018.
3. Amendment ToR-I issued by SEIAA-TN vide Lr.No.SEIAA-TN/F.No.6443/2017/3 (a)/ARS/A/ToR-494/2018 dated: 17.06.2019.

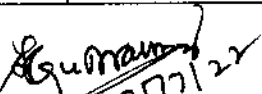

MEMBER SECRETARY
SEAC -TN


CHAIRMAN
SEAC- TN

**MINUTES OF THE 529th MEETING OF THE STATE LEVEL ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY HELD ON 05.07.2022.**

Agenda No	Description	File No.	Minutes
a)	Confirmation of the minutes of the 528 th meeting of the Authority held on 04.07.2022.		The minutes of the 528 th meeting of the Authority held on 04.07.2022 was confirmed.
b)	The Action taken on the decisions of the 528 th meeting of the Authority held on 04.07.2022.		The Member Secretary informed that 528 th Minutes uploaded in Parivesh website and action taken report will be put up ensuing meeting.
1.	Proposal seeking Terms of Reference for Proposed Rough Stone quarry lease over an extent of 1.70.0 Ha at S.F.Nos. 91/4A, 92/3F, 92/3G, 92/3H, 92/3I1, 92/3I2, 92/3J, 92/3K1, 92/3L1 & 91/4B Girijapuram Village, Vembakkam Taluk, Tiruvannamalai District, Tamil Nadu by Tvl.Sri Elumalaiyan Blue Metals	9111	<p>After detailed discussions, the Authority accepted the recommendation of SEAC and decided to grant Terms of Reference (ToR) along with Public Hearing under cluster for undertaking the combined Environment Impact Assessment Study and preparation of separate Environment Management Plan for a mining period of 5 years subject to the ToR as recommended by SEAC & standard ToR in addition to the following ToR:</p> <ol style="list-style-type: none"> 1. Detailed study shall be carried out in regard to impact of mining around the proposed mine lease area on the nearby Villages, Water-bodies/ Rivers, & any ecological fragile areas. 2. As per the MoEF& CC office memorandum F.No.22-65/2017-IA.III dated: 30.09.2020 and 20.10.2020 the proponent shall address the concerns raised during the public consultation and all the activities proposed shall be part of the Environment


MEMBER SECRETARY


MEMBER


CHAIRMAN
SEIAA-TN

			different name. The said facts may be ascertained.
18.	Proposed expansion of existing Steel Rolling Mill at SF.No. S.F.No. 251/1,2, 277/1A1, 1A2, 1B1, 1B2, 1C1, 1C2, 1D1, 1D2, 1E, 277/2, 278/I A, 1B, 1C, 1D, 285/1 A, 286/ 1, 2, 3, 4, 5, 6, 7 & 287/1, Kalukondapalli Village, Denkanikottai Taluk, Krishnagiri District, Tamil Nadu by M/s Indus TMT Industries Limited - For amendment in Environmental Clearance	3297	The Authority noted that the subject was placed in the 284 th meeting of SEAC held on 10.06.2022. After detailed deliberation, the Authority decided to request the Member Secretary SEIAA-TN to communicate the decision of the SEAC to the Project Proponent.
19.	Proposed expansion of existing Steel Rolling Mill at SF.No. S.F.No. 251/1, 2, 277/1A1, 1A2, 1B1, 1B2, 1C1, 1C2, 1D1, 1D2, 1E, 277/2, 278/I A, 1B, 1C, 1D, 285/1 A, 286/ 1, 2, 3, 4, 5, 6, 7 & 287/1, Kalukondapalli Village, Denkanikottai Taluk, Krishnagiri District, Tamil Nadu by M/s Indus TMT Industries Limited - For amendment in Environmental Clearance	6443	The Authority noted that the subject was placed in the 284 th meeting of SEAC held on 10.06.2022. After detailed deliberation, the Authority decided to request the Member Secretary SEIAA-TN to communicate the decision of the SEAC to the Project Proponent.
20.	Proposed Rough Stone quarry over an extent of 2.24.0 Ha in	3102	The Authority noted that the subject was placed in the 284 th meeting of SEAC held on



MEMBER SECRETARY



MEMBER



CHAIRMAN
SEIAA-TN

**BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL**

SOUTHERN ZONE, CHENNAI

Original Application No.145 of 2024 (SZ)

IN THE MATTER OF:

Arunkumar Sermakkani and Ors.

... Applicant(s)

Versus

Union of India and Ors.

... Respondent(s)

Counter Affidavit of behalf of Respondent No. 2

S. Sai Sathya Jith

COUNSEL FOR THE 2nd RESPONDENT